PROF. D. P. CHATTOPADHVAYA : Another question which has been raised is whether there is any idea on the part of the Government to hand over some of the units that we propose to take over under this Act to the original owners. Sir, we have no such intention. But the question is, under the present Act, we have an enabling provision to look after these gardens, and even before five years, we can sell them out if they are in good shape and if we think that there are people who can look after them. After the sickness period is over it is possible for us, under this Bill, to sell them. Within these seven years—-five years plus one year plus one year—we want to bring back to health some of the sick units. That is possible because by that time the effect of good nursing becomes evident. So, even before five years, if necessary, we can hand them over to some Corporation, as T said. Therefore, there need not be any apprehension that we want to hand them over to people who are responsible for their sickness, for their mismanagement. I have given this assurance to that House and 1 would like to repeat tt.

SHRi KALYAN ROY : 1 hope, not to the private sector.

PROF. D. P. CHATTOPADHYAYA : As is well known, it is a mixed economy. We have priority considerations for the Government sector corporations, the Central Government, the State Governments and the co-operatives and in case we think it necessary we can give them to others. But there also I have said that we will see that they are not given to people with a bad record or with a record of bad management. Therefore, I can assure you, Sir, that the people who are responsible for mismanagement wiH not get the responsibility of running them.

Then, Sir, so far as the taking over of these is concerned, as I said, that is always possible under the provision in clause 16K of this Bill and also in terms of article 31A(1)(b) of the Constitution it is always possible for us to nationalise it. But whether we nationalise them after taking over is a proposition to which 1 am not committing the Government at the moment. It may be necessary; it may not be necessary. So, I do not like to enter into any hypothetical questions but, if necessary, we will not hesitaie. Whether it will be necessary, il is too early for me to say now.

MR. DEPUTY CHAIRMAN : The ques tion is :

That the Bill further to amend the Tea Act, 1953, as passed by the Lok Sabha, be taken into consideration."

The motion nur *adopted.*

MR. DEPUTY CHAIRMAN : We shall now take up clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, *ihe enacting formula and the Title were added to the Bill.*

PROF. D. P. CHATTOPADHYAYA : Sir, I move :

"That the Bill be passed."

The question was put und the motion was adopted.

THE NATIONAL LIBRARY BILL, 1976

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN) : Sir, I beg to move :

"That the Bill to provide for the administration of the National Library and certain other connected matters, as passed by the Lok Sabha, be taken into consideration."

[The Vice Chairman (Shri Ranbir Singh; in the Chair.]

Sir, you will be pleased to recall that this House joined the other House in appointing members to the Joint Committee in 1972 when the Bill was first introduced in the other House. The members of the Joint Commiltee went into the chaises of the Bill very thoroughly, examined a number of witnesses, visited many libaries and institutions of learning, and on the basis of their very close examination, made major modifications in ihe Bill. Sir, 1 would like *to* take this opportunity of expressing my gratitude to the hon. Members of this House who contributed so materially to the improvement of the Bill and the manner in which this Bill has now finally emerged from the other House for the consideration of this House.

Sir, as the Bill approved by the other House stands, the Library will be managed by a Board which is very broadbased. Apart from the Chairman, it will have three persons elected by the two Houses of Parliament, two from the other House and one from this House and then three persons to be nominated by the Governments of the States by rotation in the alphabetical order, in addition to the representative of the Government of West Bengal since the National Library of India—that is the new name which is being given to the National Library—will be situated in Calcutta as it has hitherto been situated. There will be nominees of the universities and the Chairman of the University Grants Commission. Then there will be two Librarians, one from those libraries which are designated under the Delivery of Books Act, and the other from those which are famous for their important collections of manuscripts of historical, literary or aesthetic importance. There will be a Librarian nominated by the Indian Library Association. The Director of the National Archives will be a member of the Board for obvious reasons because the National Library of India and the National Archives of India have to work in co-ordination with each other. Then there will be two persons to be elected by the officers of the Library itself. Their expertise and knowledge will be, 1 have no doubt, of definite advantage. Two persons will be nominated by the Government of India for administrative reasons. And the Director will be the Member-Secretary. The Director, according to the Bill, is supposed to be a very high-powered individual and he will be appointed in the same manner as tthe Vice-Chancellors of Central Universities are appointed, that is, by the President of India, who is being designated here as the Visitor of the Library to enhance the prestige of the Library and its status.

An Executive Council has been provided for because the Board is a fairly large Board and it cannot carry on the day-to-day administration and, therefore, there is this provision for an Executive Council consisting of 9 Members of which the Director of the Library shall be the Chairman.

Apart from the very important provision which has been added that the President of India shall be the Visitor of the library, the Visitor has been given the power to cause an inquiry to be made or to have a review and inspection made in respect of the working of the Library. Sir, this has been deliberately put in by the Committee in order to remove an apprehension that was expressed which was that the Central Government was washing its hands of the responsibility for the Library. For so long as this Library remains in List I of the Seventh Schedule of the Constitution of India, the ultimate responsibility for running the Library will be that of the Parliament of India and for so long as Parliament is responsible for it, the Government which is responsible to Parliament remains squarely responsible for ensuring that the Library is properly run and maintained. Therefore, Sir, it is not that the Government is escaping its responsibility. The Government's responsibility to the Library remains. The only thing is that it is an institution which is vital for higher learning and research and it is the most important Library of the country and it is the National Library and, therefore, it is in the fitness of things that it is not treated as a subordinate or associate office

[Prof. S. Nurul Hasanl of the Department of Culture, but is treated as an institutiбn of higher learning. There fore, the Bill makes a provision for thai and that is the main scheme. A furthe! effort has been made to ensure that the employees of the National Library whe were hitherto Government servants would be given the option to become the servants or employees of the Board and their terms and conditions would be fully protected.

So far as the finances are concerned, the financial responsibility will remain with the Parliament of India and within the amounts that are voted by Parliament to the Government, the budget framed by the Board will be acceptable. The Bonn! cannot be given the authority which is vested by the Constitution in the Parliament of India, that is to say, the authority for fixing the amount that has to be spent on each Ministry.

The audit will continue to remain with the Comptroller and Auditor-General of India. These, Sir, are some of the major features of the Kill, as passed by the Lok Sabha, and I hope that this House will give its seal of approval so that tbe National Library of India is managed by an autonomous Board.

Sir, I commend this Bill.

The question was proposed.

SHRI BIR CHANDRA DEB BURMAN (Tripura) : Sir, from the nomenclature of this Bill I thought that we were having a comprehensive legislation in respect of the library movement in India. Sir, in the words of our first Education Minister, the late Maulana Abul Kalam Azad, while sneaking in the UNESCO Seminar in 1955, are worth quoting :

> 'The District Library Service will require support and guidance from the Central Library in every State and these Central Libraries may also be linked with one another as part of an integrated system with the three National Libraries at Calcutta, Bombay and Madras and with the Central Library at Delhi as the cornerstone.'"

Mt. Vice-Chairman, Sir, the National library movement plays a very important , part in the formation of our national life with respect to national integration, and with respect to emotional integration. But, 1 think, this public library movement goes a *yery* long way in moulding national integration of our countiy, because, Mr. Vice- Chairman, Sir, these libraries, particularly 1 am speaking of public libraries. Libraries attached to Universities, colleges and other institutions, are governed by those institutions. Particularly, the public libraries are the creation of non-official men. The National Library of Calcutta was also, in the beginning, a public library organised by some non-officials. Public libraries in various parts of India play a very important part in the formation of our national movements. In early days, Mr. Vice-Chairman. Sir, whenever we had a club there was a library attached to it. 1 know what important part al! these libraries played in the formation of our national freedom. 1 know what sort of books are collected in all these public libraries. In these public libraries, because of mismanagement, most of the valuable books are lost.

Mt. Vice-Chairman, Sir, in this connection, J will also speak of libraries in several States, particularly, in my State also. Mr. Vice-Chairman, Sir, you know that the Tripura State has a heritage of culture and tradition of its own . The Maharaja of Tripura was a connoisseur of art and culture, he was a person who recognized Rabindra Nath Tagore as a poet in his infancy. Our Mahaiaja bad a library of his own, which has been created through generations and generations. But, I know, many of his valuable books have been lost by tha present generation, because they have neither the intellect nor the money to maintain that library. So it is necessary to preserve these public libraries in the interest of our nation and in the interest of our national development.

Mr. Vice-Chairman, libraries may be said to be the repository of wisdom collected from the master-minds of ages. In these libraries, we come in contact with

master-minds of different ages. We talk with them. We converse with them. We live with them. So, the more we are able to attract knowledgeable persons to these libraries, the more our national development and emotional integration will be. This national library movement will creat a great impetus in the development of our national life, in the development of our national integration and in the development of our emotional integration.

In the beginning, I thought that this would be a comprehensive legislation and national libraries will be created at different places under the Central National Library at Delhi. However, the present Bill is concerned with the National Library of India at Calcutta.

Mr. Vice-Chairman Sir, this National Library has a history of its own. In 1835, some, public in Calcutta thought it expedient and necessary to establish in Calcutta a public library of reference and circulation that will be open to all.

It was lodged in a gracious building named in honour of Sir Charles Metcalfe whose defence for the freedom of press remains memorable even to this day. The father of Bengali novel, Pearcy Chand Mitra, was the Chief Librarian. The famous freedom fighter, Bipin Chandra Pal, was its Librarian in 1890. In 1903, Lord Curzon, when he was the Viceroy of India, decided on a fusion of the Imperial Library with the Calcutta Public Library. The first Librarian of the Imperial Library was John Macfarlane from British Museum who was not only a library expert but also a scholar in his own right. In 1907, Macfarlane was succeeded by Harinath De, famous scholar and linguist, who was responsible for "bringing out the first volume of the catalogue of Indian official publication. After the emergence of India as a free nation, late C. Rajagopalachari, Pandit Jawaharlal Nehru, and Maulana Abul Kalam Azad took prominent part to rename the Imperial Library as National Library which was thereafter lodged in the vicerecal estate at Belvedere. Thereafter, a j rapid accession of material during the first few years after the shift to Belvedere made it necessary to think of an Annexe to the Library to house future collections at a cost of nearly 34 lakhs of rupees. A new Annexe was planned and completed in 1966 consisting of nine storeys and capable of housing a million volumes. The present linguistic analysis of the books, as on 1st April, 1969, is as follows :

Assamese	1,462
Bengali	51,874
Gujarati	21,107
Hindi	32,749
Kannada	9,950
Malayalam	12,190
Marathi	17,107
Oriya	6,190
Punjabi	5,435
Sanskrit, Pali, Prakrit	133,882
Telugu	31,974

So, this constant evolution of this lib-I rary from the humble beginning of a poor ! public library to its present position is sig-; nificant and now it has been termed as I 'National Library of India. It has been * stated here that it will be located at Calcutta. The apprehension was that it would be shifted elsewhere. This apprehension has been removed by inserting this thing in the Bill itself. It will not be shifted and it will be located at Calcutta.

A Committee under the chairmanship of Dr. Jha, Ex-Vice-Chancellor of Banaras Hindu University, was formed for reviewing the working of this library.

That Committee has recommended a Governing Body which wiH not be a statutory one. That was the recommendation. I think, this recommendation was made primarily keeping in view the working conditions of the employees concerned. Their idea was that if this body would be a statutory one, automatically the employees will be under the Board itself and the status as of a Central Government employee is automatically changed. So, their recommendation was that it will be a governing body with the power delegated

[Shri Bir Chandra Dev Burman]

to it. But it will not be a statutory one. I think, the present statutory board has been established for delegating power to it. Otherwise, I think, the delegation of power would not be legally imparted to the Board. As regards the functioning of the Board, the hon. Minister said that it would consist of 29 members and it shall meet atleast twice in a year. And so, it is not possible to run the day-to-day administration of the Library. And for this purpose, an Executive Council has been proposed in the Bill. The Executive Council would consist of V members. The Director of the Library wiH be the Chairman, and one representative each from the Ministry of the Central Government dealing with Finance and the Ministry or Department of the Central Government dealing with the Library will be the members of the Executive Council. Mr. Vice-Chairman, Sir, the Director of the Library is the *ex-officio* Secretary of the Governing Board, and the representatives of the Ministry of the Central Government dealing with Finance and the Department dealing with the Library are also members of the Board. So, ultimately, I find that this Director and the representatives of the Ministries are responsible for the day-to-day administration.

But, Sir, in regard to the position so far as the employees is concerned, it is very far reaching change. As per clause 17 of the Bill, when the Board comes into existence, the existing employees will be transferred to the Board, and they will be the employees of the Board. So long as they are the employees of the Central Government, they have the privileges and benefits of Central Government employees. But on the establishment of the Board, their services will be transferred to the Board and they wiH be the employees of the Board. Of course, there is a provision that they will be given an option whether they wiH retain their former service conditions or they will continue to be the employees of the Board. They will have to exercise this option within six months in writing. "... He shall, within six months . . . exercise his option in writing to be governed (a) by the scale of pay applicable to the post held by him under the Government immediately before the date of establishment of the Board or by the scale of pay applicable to the post under the Board, to which he is transferred." Even after exercising the option, I am afraid, the person who has opted to be governed by the existing law, will not get the benefit which a Central Government employee gets from time to time by way of revision of pay scales, etc.

By exercising their option they would only get those benefits which were existing at the time when they would exercise their option. So, whatever benefits accrue to the Central Government employees on account of future revision of pay scales or increase in allowances and other things, will not be made applicable to them. In the case of those who have not exercised their option, they wiH be completely governed by the laws of the Board and they are going to be the employees of the Board and they wiH have no means whatsoever to get the benefits enjoyed by the Central Government employees. Further, Mr. Vice-Chairman, Sir, in the case of those who will be appointed later, their question of option does not arise. They will be completely employees of the Board and they wiH never get the benefits enjoyed by the Central Government employees. 1 The grievances and apprehensions which have been expressed by the employees are quite genuine. We cannot brush aside this aspect of the matter. These employees [were all along Central employees; they were enjoying all those benefits and eme-nities as were enjoyed by the Central Government employees. Henceforward those who will be appointed by the Board wiH be in all respects employees of the Board and they will have no chance whatsoever of enjoying those benefits which are enjoyed by the Cential Government employees. In this respect we are doing injustice to the employees. I think the Jha Committee which has recommended a governing body but not a statutory governing body has done it deliberately with an eye upon the conditions of service of the era-

ployees who are working in this National Library. I think a provision should be made so that the employees' apprehensions are totally obliterated and they get the same benefits as are enjoyed by the employees in the Central Government.

In this respect, Mr. Vice-Chairman, Sir, I want to emphasize one thing and that is that our policy as regards pay of all employees should be uniform. It is causing a great deal of heart-burning among the employees of the Central Government and the State Governments. Not only that; it is also causing a great deal of heartburning among the employees of the different branches of the Central Government. It is said that the employees of the Central Secretariat are getting one scale of pay and the employees of this Parliament are not getting that scale of pay. This is causing much heart burning between employees and employees. Therefore, there should be uniform scales of pay or there should be a uniform policy of evolving pay scales of all employees under the Government. I hope that by removing this apprehension and by introducing uniform pay scales for all the employees, we wiH be able to obviate the hardship that is going to be caused to these employees by this Bill and I hope that the hon. Minister would do as much as possible for the amelioration of the fear and apprehension of the employees concerned. Thank you.

श्री श्रीकान्त वर्मा (मध्य प्रदेश) : अध्यक्ष महोदय, शिक्षा मंत्री जी ने जो विधेयक अभी पेश किया है उसका मैं स्वागत करता हूं क्योंकि इस विधेयक में नेशनल लाइब्रेरी के प्रबन्ध के लिए जो सुझाव दिये गये हैं उन पर यदि अमल किया जाएगा तो मुझे पूरा विश्वास है कि न केवल नेशनल लाइब्रेरी का प्रबन्ध ठीक से हो सकेगा बल्कि देश में एक राष्ट्रीय पुस्तक आन्दोलन भी आरम्भ हो सकेगा । यदि और कुछ नहीं तो कम से कम उसकी थोड़ी से शुरुआत तो हो ही सकेगी। मैंने विपक्ष के वक्ता महोदय को सुना । मेरे ख्याल में उनकी यह शिकायत सही नहीं है कि नेशनल लाइब्रेरी के कर्मचारियों की समस्याएं हल नहीं हो सकेंगी । इस बिल में इस बात का पूरा ध्यान रखा गया है और मंत्री महोदय की तरफ से भी यह कहा गया है कि कर्मचारियों के सभी हितों पर ध्यान रखा जाएगा । अगर अब तक कर्मचारियों के हितों का साधन नहीं हो सका था तो उसका कारण यही था कि वहां पर अब तक जिस तरह की प्रबन्ध समिति की कल्पना की गई है वह अब तक नहीं थी । लेकिन अब प्रबन्ध समिति होगी । इस विधेयक के पास हो जाने के बाद और इसके एनेक्टमेन्ट के बाद निश्चिय ही नेशनल लाइब्रेरी का प्रबन्ध ठीक-ठीक हो सकेगा और वह एक आदर्श पुस्तकालय ही नहीं बल्कि यह कहना उचित होगा कि वह एक आदर्श संस्था बन सकेगा ।

विधेयक का स्वागत करते हुए मैं कुछ ठोस और रचनात्मक सुझाव देना चाहता हूं और कुछ बातों की ओर मंत्रालय का ध्यान आकर्षित करना चाहता हूं । मेरे ख्याल में इन सुझावों से हमारे देश में पुस्तकालय आन्दोलन को और नेशनल लाइब्रेरी को कुछ फायदा हो सकेगा । सबसे पहले तो मैं यह कहना चाहता हूं कि भारतवर्ष एक ऐसा देश रहा है जहां पर ज्ञान की एक लम्बी परम्परा रही है । यहां पर पुस्तकों को ईश्वर माना गया है । वेद एक पुस्तक है, लेकिन वेदों को हमारे देश में ईश्वर माना गया है । पुस्तकों का इतना सम्मान शायद ही किसी अन्य देश में हुआ हो । लेकिन पिछले डेढ़ सौ वर्षों से चाहे वह अंग्रेजी शिक्षा के कारण हो या किसी अन्य कारण से हो, चाहे कुछ हमारे अपने ही निजी कारण हों, पुस्तकों के प्रति देश में अरुचि पैदा हुई और देश के अन्दर पुस्तकों के प्रति रुचि में गिरावट आई । पुस्तकें पढ़ना और उनमें रुचि लेना भारतीय जनता के लगभग बन्द कर दिया । ब्रिटिश म्युजियम ने पिछले डेढ़ सौ वर्षों में कार्ल मार्क्स जैसे व्यक्ति पैदा किये । लेकिन अभी तक भारत में कोई भी ऐसा पुस्तकालय या नेशनल लायब्रेरी नहीं है जो यह दावा कर सके कि उसने इस प्रकार के जीनियस या महान विचारक पैदा किये हों जिन्होंने अपने विचारों से इतिहास को बदल दिया हो । पुस्तकालय केवल एक किताब घर नहीं होता है, बल्कि उससे कुछ अधिक होता है । उसमें जान होती है । वह इंसान पैदा करता

[श्री श्रीकान्त वर्मा]

है, विचारक पैदा करता है। मगर हमारे पुस्तकालयों ने ऐसा कुछ भी नहीं किया। इसका कारण क्या हो सकता है? आज इसकी छानबीन करने की आवश्यकता है। इस संबंध में मैं यह भी कहना चाहता हूं कि पिछले 20 वर्षों के दौरान देश में कुछ स्थानों पर पुस्तकालय के नाम पर कुछ इस प्रकार के कबाड़खाने कायम हो गये हैं जिनमें अगर पुस्तकों के संबंध में जानकारी प्राप्त करने के लिए जाया जाय तो उनमें 10 मिनट भी ठहरा नहीं जा सकता है। चूंकि पुस्तकों से मेरा संबंध रहा है, इसलिए मैंने देश में जगह जगह पुस्तकालयों को देखा है। इन पुस्तकालयों को देखकर शर्म आती है। पुस्तकों के नाम पर वहां पर हर तरह की अनकेटेगाइज किताबें रखी होती हैं और भारत की जो ज्ञान की परम्परा रही है और जिस पर भारत गर्व कर सकता है, उस प्रकार की 10 या 20 प्रतिशत पुस्तकें भी इन पुस्तकालयों में उपलब्ध नहीं होती हैं। उनकी जगह पर सस्ती, घटिया किस्म की पोनोग्राफी की तरह की चीजें वहां उपलब्ध होती हैं। इसका कारण क्या है? मैं समझता हूं कि इसका कारण वही है जो नेशनल लाइब्रेरी के पराभव का कारण रहा है। अब तक इसकी प्रबन्ध समिति नहीं थी। पुस्तकालयों के जो अध्यक्ष होते हैं, उनका पुस्तकों से या लाइब्रेरी से कोई संबंध नहीं होता है। पुस्तकों से संबंधित व्यक्ति इस क्षेत्र में इसलिए नहीं आते कि वहां पर उनको वेतन बहुत कम मिलता है और इसलिए पढ़े-लिखे आदमी इस क्षेत्र में रुचि नहीं लेते हैं। ऐसी स्थिति में मैं सबसे पहले यह सुझाव दूंगा कि इस पुस्तकालय आन्दोलन को यदि सचमुच में हम अपने देश में सफल बनाना चाहते हैं तो हमें हमारे देश में जो पुस्तकालय हैं, उनकी तरफ विशेष ध्यान देना चाहिए। और किस तरह के लाइब्रेरियन हमारे देश में हैं? व्यक्तिगत रूप से मैं पुस्तकों पर प्रतिबंध लगाने के पक्ष में नहीं हूं। भारत अकेला देश है जहां पुस्तकें जलाई नहीं गईं। यहां कोई परगिपलिस नहीं हुआ, यहां कोई नीरो नहीं हुआ, यह एक ऐसा देश रहा जहां विचारों की आजादी रही और सभी विचारों का आदर किया गया, लेकिन कभी कभी सख्ती करनी पड़ती है जब विचार के नाम पर गंदगी और पोनोग्राफी, अश्लील साहित्य, रख दिया जाता है। उसको तो हटाना पड़ेगा, रद्द करना ही पड़ेगा और जलाना भी पड़ेगा। बिना इस देश को नीरो नगरी या परगिपलिस बनाए हमें ऐसी पुस्तकों को रद्दी की टोकरी में फेंकना पड़ेगा। तो इसका भी मेरे ख्याल में मंत्रालय को ध्यान रखना चाहिए। और साथ ही सबसे बड़ी बात यह है कि पुस्तकों के बारे में, पुस्तकालयों के बारे में, जब भी बात कही जाती है तो उस आदमी को भुला दिया जाता है जो हर पुस्तकालय के पीछे है। अगर वह नहीं हो तो कोई भी पुस्तकालय नहीं चल सकता। कोई भी पुस्तक नहीं लिखी जा सकती। वह व्यक्ति है लेखक, जो अपने खून से, पसीने से, लिखता है और उसके बदले उसको कुछ भी नहीं मिलता इतनी रायल्टी भी नहीं मिलती कि वह दो जून ठीक अपना जीवन-निर्वाह कर सके। कितनी बार यह मांग कितने ही मंचों से उठाई गई कि लाइब्रेरी सेस् होना चाहिए और सरकार को उसे अनिवार्य करना चाहिए ताकि इससे लेखकों का भला हो। आज यह शिकायत प्रकाशक भी करते हैं कि उनको भी मुनाफा नहीं मिलता है पुस्तकों से लेकिन जो थोड़ा बहुत मिलता है, वह पेट में चला जाता है और लेखक तो अपनी जेब में केवल भूख लेकर ही सड़क पर टहलता है। इस स्थिति को समाप्त करने के लिए मेरे विचार में लाइब्रेरी सेस लगाना चाहिए। अगर एक पुस्तक से एक दिन में एक लेखक को एक लाइब्रेरी से एक पैसा भी मिलता है तो उसको रायलिटी में—अगर इस देश में 5,000-10,000 पुस्तकालय हों—तो इतना मिल सकता है जिससे सामान्य जीवन जी सकता है। मुझे आशा है मेरे इस सुझाव पर मंत्री महोदय ध्यान देंगे।

इसके अलावा हमारा यह अकेला देश है भारतवर्ष, जहां की पुस्तकों की चर्चा तो बहुत की जाती है लेकिन आज स्थिति क्या है? आज पुस्तक उद्योग की क्या हालत है, इस पर केवल सिम्पोजियम और सेमिनार के अलावा कुछ नहीं होता है। कभी इस बात की कोशिश नहीं होती है कि पुस्तकों का कोई सप्ताह बनाया जाए या महीना बनाया जाए, राष्ट्रीय स्तर पर कोई पुस्तक आन्दोलन आरम्भ किया जाए। हम लोग वैसे तो विश्व पुस्तक प्रदर्शनी का आयोजन करते हैं और उसमें बहुत सी किताबें देखने को मिलती हैं—मैं जानता हूं किस तरह की किताबें देखने को मिलती हैं—अगर

उनको हम प्रामाणिक मान लें तो यह स्वीकार करना पड़ेगा कि संसार में बहुत कम काम की चीजें छप रही हैं, वह बहुत मामूली महत्व की होती हैं, लेकिन फिर भी यह एक दूसरा विषय है इसलिए उसमें मैं नहीं जाना चाहता ।

मैं इस संबंध में केवल यह निवेदन करना चाहता हूं कि यदि वास्तव में हमें देश में पुस्तकों के प्रति दिलचस्पी पैदा करनी है, तो वह इसी समय होना चाहिए क्योंकि शिक्षा मंत्री महोदय, जिनके बारे में मैं व्यक्तिगत रूप से जानता हूं, कि पुस्तकों में उनकी कितनी दिलचस्पी है, उन्होंने केवल पुस्तकें पढ़ी नहीं हैं बल्कि लिखी हैं; इतिहास के वे बड़े विद्वान हैं, और वे जानते हैं कि ऐसा भी युग आता है जब कि पुस्तकों में लोगों को दिलचस्पी नहीं रह जाती और उस युग को बदलना होता है । तो मेरा उनसे यह निवेदन है कि वे इसके लिए कुछ ठोस कार्यक्रम बनाएं, पुस्तक-सप्ताह का आयोजन करें, या पुस्तक महीनों का आयोजन करें, और देश भर में पुस्तक आन्दोलन चलाने का काम करें; लोगों को पुस्तकें खरीदने के लिए उत्साहित करें । मोबाइल लाइब्रेरी केवल दिल्ली, मद्रास और बम्बई में ही कायम करने से काम नहीं चलेगा; उसको गांवों तक ले जाना होगा ।

शिकायत की जाती है कि जनता और लेखक के बीच बहुत दूरी है; उसके लिए लेखक को कटघरे में खड़ा कर दिया जाता है । लेकिन कभी यह नहीं सोचा जाता कि इसका एक कारण यह भी है कि लोग किताब नहीं पढ़ते; अगर वे किताब पढ़ें तो दूरी खत्म हो जाए । किताबें उन तक पहुंचती नहीं हैं जो छोटे शहरों और कस्बों में रहते हैं, वहां टेक्स्ट बुक के अलावा कुछ नहीं बिकता । शिक्षा मंत्रालय गांव-गांव में, छोटे कस्बों में लाइब्रेरी कायम करके जनता तक पुस्तकें पहुंचा सकता है और एक नया रिश्ता साहित्यिक और समाज के बीच में कायम कर सकता है ।

इसके अलावा भारत में हमारी 15 भाषाएं हैं लेकिन अजीब स्थिति यह है कि एक भाषा का दूसरी भाषा से कोई भी संबंध नहीं रह गया है । हम टावर आफ बैबल में रहते हैं जहां किसी की बात किसी दूसरे की समझ में नहीं आती है । इसका एक कारण यह है कि पुस्तकों का कोई आदान प्रदान नहीं होता है । ज्ञान के आदान-प्रदान के लिए यह जरूरी है कि पुस्तकों का आदान-प्रदान किया जाय । अनुवाद के जरिये एक भाषा का ज्ञान दूसरी भाषा में किया जाय । जब मैं इस बारे में सोचता हूं तो यह ख्याल आता है कि पुस्तकालय इस दिशा में एक महत्वपूर्ण रोल अदा कर सकते हैं क्योंकि वहां पर रिसर्च फैलोशिप कायम किया जा सकता है और छात्रवृत्तियां दी जा सकती है जो विभिन्न भाषाओं में पुस्तकों का अनुवाद करें या फिर उन पर रिसर्च करें । यह काम नेशनल बुक ट्रस्ट का नहीं है बल्कि यह कार्य तो गैर सरकार स्तर पर होना चाहिए । नेशनल बुक ट्रस्ट का कार्य तो कुछ खास किस्म की किताबों को छापना या कुछ खास किस्म की किताबों का अनुवाद करने का है । लेकिन बहुत सी ऐसी किताबें है जिनका अनुवाद सरकार नहीं करवाती है और इसके कारण उन पुस्तकों का आदान प्रदान नहीं हो सकता है । इस तरह की पुस्तकों का आदान प्रदान यह पुस्तकालय करा सकता है और फैलोशिप के जरिये काम किया जा सकता है । मुझे आशा है कि पूर्ण रूप से इस समूची समस्या का उसके सम्पूर्ण पर्सपेक्टिव से देखा जायेगा क्योंकि यह केवल नेशनल लाइब्रेरी का मामला ही नहीं है, समूचे देश में केवल पुस्तकों को बनाये रखने का सवाल ही नहीं है बल्कि एक परम्परा की रक्षा का सवाल है । अगर यह परम्परा टूट गई, तो एक बड़ी दुर्घटना हो जायेगी । इसलिए मुझे आशा है कि उस परम्परा की रक्षा की जायेगी ।

बाकी जो विधेयक में बातें हैं, मैं उनका हार्दिक समर्थन करता हूं और मुझे आशा है कि यह सदन इस विधेयक को सर्वसम्मति से स्वीकार करेगा ।

श्रीमती लक्ष्मी कुमारी चूंडावत (राजस्थान) : उप-सभाध्यक्ष महोदय, यह राष्ट्रीय पुस्तकालय के सम्बन्ध में आज जो बिल पेश किया गया है, उसका मैं स्वागत करती हूं । हमारे देश में यह जो पुस्तकालय है वह अपने में सर्वोच्च और सर्वोत्तम है । उसका विकास करने के लिए, उसका सुप्रबन्ध करने के लिए, यह बिल हमारे सामने लाया गया है । मेरा विश्वास है कि शिक्षा मंत्री जी इस बात पर विश्वास करते हैं कि जो इंटैलक्चुअल इंस्टीट्यूट है, उनकी जो आटोनमी है वह बराबर कायम रखी जानी चाहिए । जब तक उनकी आटोनमी कायम नहीं रखी जायेगी तब तक

[श्रीमती लक्ष्मी कुमारी चुंडावत]

इंटेलैक्चुअल फोकस हम कायम नहीं कर सकते। इसलिए हमारा इस तरह का दृष्टिकोण होना चाहिये। ताकि हम इस तरह के इंटेलैक्चुअल संस्थाएं कायम कर सकें। इसके लिए ऐसा वातावरण बनाया जाय, उनका नजरिया इस ढंग का हो कि वे एक उच्च कोटि की संस्था के रूप में काम कर सकें।

गवर्नमेंट के विभाग द्वारा जब इस तरह की संस्थाओं का इंतजाम किया जाता है या कंट्रोल किया जाता है, तो उसमें ब्यूरोक्रैसी उलझकर फंस जाती है। दिल्ली में बैठकर ब्यूरोक्रेट जो सेक्रेटरीज या डिप्टी सेक्रेटरीज होते हैं, वे उनकी समस्याओं को अच्छी तरह से समझ नहीं पाते हैं। इसलिए मेरा कहना है कि इस तरह की जितनी भी संस्थाएं हैं उनको पूरी तरह से आटोनामी दी जानी चाहिए।

हमारा जो राष्ट्रीय पुस्तकालय है, उसका जो नेशनल फंक्शन है, उसका जो कार्य है, उसके लिए चार्ट और उद्देश्य निर्धारित कर दिये जायें ताकि वह उसी लाइन पर कार्य करे। हमारे नेशनल लाइब्रेरी का मुख्य कार्य यह होना चाहिये कि वह राष्ट्रीय-स्तर पर फंक्शन कर सके। मुझे एक दो बार इस राष्ट्रीय पुस्तकालय को देखने का अवसर प्राप्त हुआ। मैं मंत्री जी से निवेदन करना चाहती हूं कि यह पुस्तकालय नहीं है बल्कि एक विशेष प्रकार की संस्था है जहां पर विद्वान कार्य करते हैं, जहां पर रिसर्च स्कालर कार्य करते हैं और ऐसे स्थान का वातावरण काम और कूल होना चाहिये। इसलिए मेरा आप से निवेदन है कि इस पुस्तकालय में इस तरह का वातावरण आपको बनाना चाहिये। मैं नहीं चाहूंगी कि इस पुस्तकालय में इस तरह के लड़के जत्थे के रूप में जायं जहां पर वे फिक्शन लेकर बैठ जायें और इधर उधर घूमते रहे। इस तरह के लड़कों के लिए तो अलग से लाइब्रेरी होनी चाहिये। और कायम की जानी चाहिए, की जा सकती है। लेकिन ऐसे जो इंस्टीट्यूट हैं वे स्कालर्स के लिये हैं जो वहां शांति के वातावरण में बैठकर काम कर सकें। उनको पूरी फैसीलिटीज दी जा सकें इसका पूरा प्रबन्ध किया जाना चाहिए।

हमारे इस इंस्टीट्यूट में अभी तक माइक्रोफिल्मिंग का भी पूरा प्रबंध नहीं है, केवल एक मशीन है। इसी तरह प्रिजर्वेशन का पूरा प्रबंध होना चाहिए। पुस्तकों की सुरक्षा के लिये एयरकंडीशनिंग की जानी चाहिए। जितने माडर्न इक्विपमेंट हैं वे ऐसी संस्थाओं में रखे जाने चाहिये। हालांकि वे कीमती होते हैं, हालांकि उनके लिए काफी खर्च करना पड़ता है लेकिन ऐसे माडर्न इक्विपमेंट से राष्ट्रीय पुस्तकालय को सुसज्जित करना निहायत जरूरी है। दूसरे देशों के पुस्तकालयों की ओर हम नजर डालते हैं तो हमारे दिल में इच्छा पैदा होती है कि हमारे देश का राष्ट्रीय पुस्तकालय उसी स्तर का हो जिस स्तर की पेरिस की बिबिलीयोग्राफिक लाइब्रेरी है। इसी प्रकार से जब हम ब्रिटिश म्यूजियम को देखते हैं, जब लायब्रेरी आफ कांग्रेस वाशिंगटन को देखते हैं या मास्को की लेनिन लाइब्रेरी को देखते हैं, तो हमें पता चलता है कि दुनियां के दूसरे मुल्कों की नेशनल लाइब्रेरी का क्या स्तर है और हमारा क्या स्तर है। मैं मानती हूं, मैं जानती हूं कि हमारे यहां फंड्स की कमी है और उस दर्जे पर पहुंचने में काफी समय लगेगा लेकिन हमारा दृष्टिकोण ऐसा रहना चाहिए, प्रयास ऐसा होना चाहिए कि हम उस स्तर के करीब पहुंच सकें।

उसी लायब्रेरी के कैंपस के अंदर एक बच्चों की छोटी सी लायब्रेरी भी है। मैं निवेदन करूंगी कि बच्चों की छोटी सी लायब्रेरी को पूरा डवलप किया जाए। अभी वह ठीक तरह से नहीं चल रही है। जब हमारे पास बच्चों का म्यूजियम है तो बच्चों के म्यूजियम को बच्चों के लायक पुस्तकें दी जायें। कलकत्ते में जो दूसरे बाल भवन हैं उनको इससे जोड़ा जाय, बाल म्युजियम को इससे जोड़ा जाय। बच्चों के लिए एक चेन आफ लायब्रेरी खोली जाय जिससे हमारे बच्चे अपने मनोरंजन के लिए ज्ञान वृद्धि के लिए उनका ज्यादा से ज्यादा फायदा उठा सकें।

मुझ से पहले वर्मा जी बोले। मैं उनकी कई बातों की हिमायत करती हूं। अभी उन्होंने बताया कि जब हम देश में पुस्तकों का प्रोडक्शन देखते हैं, खरीदने वालों और पाठकों के ऊपर नजर डालते हैं तो हमें हैरानी होती है कि आम जनता में पुस्तक पढ़ने का, पुस्तक खरीदने का जो शौक पैदा होना चाहिए वह शौक पैदा नहीं हुआ। दूसरे मनोरंजन पर, सिनेमा इत्यादि पर वे काफी खर्च कर देंगे लेकिन जिसकी माली भी

हालत अच्छी है, जिनके पास परचेजिंग पावर है वे भी किताबों पर बहुत कम खर्च करते हैं । यह एक कटु सत्य है लेकिन यह सत्य है । तो मैं निवेदन करूंगी कि जनता में इसके लिए शौक पैदा करने के लिए कुछ कदम उठाए जायें । जैसे कि मोबाइल पुस्तकालय चलाए जायं जहां जनता को आसानी से किताबें मिल सकें । आज स्थिति यह है कि गांव की बात तो दूर रही जो छोटे-छोटे कस्बे हैं उनमें भी पुस्तकालय नहीं हैं । अगर पुस्तकालय हैं भी तो बहुत खस्ता हालत में उनमें जो पुस्तकें भरी रहती हैं उनका न रखने का कोई तरीका होता है और न ही वहां पूरे अखबार वगैरह आते हैं । इसलिए आम जनता उसका फायदा नहीं उठा सकती । इसलिए एक चेन ऑफ लायब्रेरीज का गठन किया जाय ।

इसके साथ-साथ जहां तक किताबों के प्रोडक्शन की बात है किताबों की कीमत इतनी ऊंची चली जाती है कि मामूली किताब की कीमत भी 10-15 रुपये होती है और अच्छी किताब पढ़ने के लिए तो 50-100 रुपया भी खर्च करना पड़ता है । किताबों का प्रोडक्शन इस प्रकार हो कि वे वाजिब कीमत पर पढ़ने वालों को मिल सकें, इसके लिए कदम उठाने चाहिएं ।

एक पुराने कायदे की ओर मैं ध्यान दिलाती हूं । ब्रिटिश जमाने में वक्त से यह कायदा बना हुआ है कि देश में जो भी पुस्तक प्रकाशित होगी उसकी तीन कापियां प्रेसवाले को अनिवार्य रूप से नेशनल लायब्रेरी को भेजनी होंगी । यह कायदा बना हुआ है लेकिन मैं अफसोस के साथ याद दिलाती हूं कि इस कायदे के बावजूद जो तीन कापियां भेजी जानी चाहिएं वे नहीं भेजी जातीं । हमारे गवर्नमेंट के इंस्टीट्यूट जो किताबें प्रकाशित करते हैं वे भी तीन कापियां भेजते हैं या नहीं मुझे इसमें भी शंका है । अध्यक्ष महोदय, अभी अभी यू जी सी ने एक फैसला किया है कि वह कुछ राइटर्स को लेंगे और उन को और विजिटिंग प्रोफेसर्स को राइटर्स इन रेजीडेंस की तरह विभिन्न विश्वविद्यालयों में मुकर्रर करेंगे । जो राइटर्स इन रेजीडेंस होंगे और विजिटर्स प्रोफेसर्स रहेंगे वह गाइड का काम करेंगे । यह एक अच्छी योजना है और अच्छे ढंग से बनायी गयी है । मैं इस का स्वागत करती हूं और यह लागू होनी चाहिए, लेकिन अध्यक्ष महोदय, इसके साथ ही एक बात निवेदन करना आवश्यक है कि जब राइटर्स को चुनने का काम यू जी सी ने अपने हाथ में लिया है तो उस समय यदि वह यहां केन्द्र की साहित्य अकादमी से सलाह ले लेते, अगर उन को कांफीडेंस में ले लेते तो ज्यादा अच्छा होता । जो केन्द्रीय साहित्य अकादमी है वह पंडित नेहरू के गार्जियनशिप में रही है । वह मौलाना आजाद के संपर्क में रही है, डा० राधाकृष्णन उस के अध्यक्ष रहे हैं । तो ऐसी जो सर्वोच्च साहित्य अकादमी है जिस का देश भर के लेखकों के साथ सीधा संबंध है अगर उस की राय ले ली जाती कि किन किन राइटर्स को अप्वाइंट किया जाय तो बहुत उचित था और उन की सलाह से सही राइटर्स को यू जी सी सेलेक्ट कर सकता था । अन्यथा यू जी सी के पास या यूनिवर्सिटी वालों के पास ऐसी कोई मशीनरी नहीं है कि जिस से वह योग्यतम लेखकों को चुन सकें या उन के संबंध में जानकारी प्राप्त कर सकें । उन को जितना ज्ञान है, कांटक्ट है वह प्रोफेसर्स के संबंध में हो सकता है, लेक्चरार्स के साथ हो सकता है, लेकिन देश के लेखकों के साथ उन का संबंध नहीं है, जबकि साहित्य अकादमी की अपनी मशीनरी है । सुप्रसिद्ध लेखकों से उन का सीधा संबंध है । हर एक भाषा की उन की अपनी कंसल्टेटिव कमेटी बनी हुई है और वह जानते हैं कि कौन किस प्रकार का काम करने वाला है उस की मुकम्मिल सूची उन के पास रहती है तो मैं आप का ध्यान दिलाऊंगी कि यू जी सी जो राइटर्स का सेलेक्शन करे तो साहित्य अकादमी की राय से करें । दोनों मिल कर करें ताकि हम उपयुक्त व्यक्तियों को चुन सकें और ठीक व्यक्ति चुने जा सकें और जो सेवाएं यूनिवर्सिटियों को मिल सकती हैं वह मिल सकें ।

श्री ओउम् प्रकाश त्यागी (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, मैं माननीय मंत्री जी को धन्यवाद देता हूं कि ऐसा महत्वपूर्ण बिल वह यहां लाये हैं । परन्तु खेद इस बात का है और मैंने मंत्री महोदय का ध्यान भी आकर्षित किया और वह मुझ से सहमत भी हैं, परन्तु सरकार की नीति कुछ ऐसी है कि वह कुछ कर नहीं पाते हैं । मेरा विश्वास है कि देश की समस्त योजनाओं में,

[श्री ओउम प्रकाश त्यागी]

राष्ट्रीय निर्माण के कार्य में सब से महत्वपूर्ण विषय शिक्षा का है और शिक्षा का एक अंग पुस्तकालय हैं और दुर्भाग्यवश इसी विषय को केन्द्र ने सीधे अपने हाथ में नहीं लिया है। मंत्री महोदय की भावना और योग्यता से मैं परिचित हूं। वह तड़पड़ा कर रह जाते हैं इसलिये कि देश किस तरह से बने और इस के लिये कौनसा काम करना चाहिए, लेकिन जब प्रश्न आता है तो बताया जाता है कि शिक्षा तो स्टेट सब्जेक्ट है। इसी तरह से पुस्तकालयों की बात आती है। नेशनल पुस्तकालय तो यहां के अधीन है, लेकिन बाकी पुस्तकालय तो स्टेट सब्जेक्ट में आते हैं। लेकिन मैं समझता हूं कि शिक्षा और पुस्तकालय राष्ट्र निर्माण के लिये हमारी आधारशिला हैं। अगर उन को केन्द्रीय सरकार सीधे अपने हाथ में नहीं लेती तो राष्ट्र को जिस दिशा में आप ले जाना चाहते हैं, जैसी राष्ट्र का आप निर्माण करना चाहते हैं वैसा राष्ट्र केवल आप की कल्पना में ही रह जायगा सेक्यूलर, सोशलिस्टिक देश बनाने की जो आप की कल्पना है वह डंडे के बल पर ज्यादा दिन ठहर नहीं सकती। यह शिक्षा और पुस्तकालयों के माध्यम से वैचारिक क्रान्ति करने के पश्चात् ही आप कर सकेंगे, इस प्रकार के स्टेट का निर्माण कर सकेंगे। तो यह विषय केन्द्रीय विषय बनना चाहिए, लेकिन आज ऐसा नहीं है। मैं आप से प्रार्थना करूंगा कि इस विषय पर आप विचार करें। यह जो विधेयक सामने आया है, इसके संबंध में मैं जानकारी प्राप्त कर रहा था और संयुक्त प्रवर समिति के एक सदस्य समर गुहा जी की राय पढ़ रहा था। उन्होंने अपना विरोध प्रकट करते हुए यह सम्मति दी—

"The present National Library Bill has been opposed by the intellectual Community of Bengal, and other parts of the country. All the editorial comments of the dailies and periodicals made about the Bill are against it."

ऐसा उन्होंने प्रकट किया है। क्या मंत्री महोदय का ध्यान इस ओर आकर्षित हुआ है? तो जो विद्वान लेखकों के विचार इस विधेयक के संबंध में विरोध में आये तो आपने जल्दबाजी में इस प्रकार का विधेयक क्यों लाकर खड़ा किया। जो वर्तमान विधेयक है, आपने इसमें एक बोर्ड का रूप दिया है। केन्द्र के हाथ में रखकर एक बोर्ड आपने बना दिया है। अपने अधिकारों को आपने बोर्ड में सौंपने की चेष्टा की है। यह आपने किस ढंग से और क्यों किया है, यह बात मेरी समझ में नहीं आई। आपने 29 आदमियों का बोर्ड बनाया है, उसमें 9 आदमियों की वर्किंग कमेटी है। लेकिन मेरी सबसे बड़ी आपत्ति यह है कि इस बोर्ड के सदस्यों, लाइब्रेरी के बोर्ड के सदस्यों की क्या योग्यता होगी, यह नहीं लिखा है। वर्तमान ढांचे में जो इस समय चल रहा है, उसमें भाई-भतीजा-वाद है या इसी प्रकार का कोई प्रभाव आ गया यह हो सकता है। कुछ युनिवर्सिटी के वाइस चांसलर को आपने लिया है, लेकिन अन्य व्यक्ति भी हैं उनकी क्या क्षमता और क्या योग्यता रखी है, यह मेरी समझ में नहीं आया।

दूसरे इसमें एक ऐसा भी प्रावधान है कि अध्यक्ष की अनुमति से अगर कोई आदमी अनुपस्थित रहना चाहे तो वह एक दूसरे आदमी को भी अपने स्थान पर भेज सकेगा। यह मेरी समझ में नहीं आया कि इस प्रकार का प्रावधान इसमें क्यों किया है। कोई भी व्यक्ति चाहे वह सरकारी हो या गैर सरकारी, उसको इस प्रकार की छूट नहीं मिलनी चाहिए। आप जब नहीं आ सकते हैं तो आप दूसरे आदमी को उसमें रखिये। लेकिन बोर्ड की मीटिंग में आना जरूरी समझा जाए। तो यह जो बोर्ड का ढांचा बनाया है यह एक शिव बारात बना दी है। जो उच्च शिक्षा के संबंध में विशेषज्ञ हैं ऐसे लोगों को चुनकर उसमें रखते तो मैं समझता कि वह राष्ट्र निर्माण के हित में कुछ बात उपस्थित करते और उसकी उन्नति के संबंध में वह विचार करते।

बोर्ड भी आपने लंगड़ा बना दिया है। फिर उसके पीछे कार्यकारिणी बना दी। कार्यकारिणी को बोर्ड निर्देश देगा। तो फिर यह राष्ट्रीय पुस्तकालय का संचालन किस प्रकार होगा, यह चीज मेरी समझ में नहीं आई। कार्यकारिणी के सदस्यों का चयन या उनकी नियुक्ति किस प्रकार होगी, किस आधार पर होगी, इसके लिए इस विधेयक में कोई भाग-दण्ड उपस्थित नहीं किया।

आपके पास एक ही लाइब्रेरी है, नेशनल लाइब्रेरी और इसके बारे में भी आपने इसको ऐसा कुछ लंगड़ा बना दिया है, जैसे आपने इस विधेयक की 22वीं क्लाज में रखा है—

"For the purpose of enabling the Board to perform its functions efficiently under this Act, the Central Government may, after due appropriation made by Parliament by law in this behalf, pay to the Board in each financial year such sums of money as that Government considers necessary by way of grant, loan or otherwise."

इसमें आपने अपनी ओर से बजट में प्रावधान करने की बात रखी है कि बोर्ड को हम इतनी सहायता देंगे लेकिन मैं समझता हूं यह उचित नहीं है । उचित तभी होगा जब बोर्ड की आवश्यकता के अनुसार वहां से मांग आए और उसे आप बजट में स्वीकार करें । इसमें एक बात यह हो सकती है कि बोर्ड अपनी आवश्यकतानुसार लाइब्रेरी के दृष्टिकोण को सामने रखते हुए अपना बजट आपके सामने रखे और उसको आप अपने बजट में एडजैस्ट करें । मैं चाहता हूं कि जितना बोर्ड आवश्यकतानुसार धन की मांग करे उसको ठीक तरह देख कर धन दे दिया जाए । अगर आपने सही रुपया नहीं दिया जितने की उनको आवश्यकता है तो बोर्ड यही कहेगा हम क्या करें हमारे लिये तो बहुत मुश्किल है । मेरा कहना केवल यह है कि जो आवश्यक चीजें हैं उसके बेसिस पर जो बजट तैयार करके वह भेजे उसे आप स्वीकार जरूर करें ।

उपसभाध्यक्ष (श्री रणवीर सिंह) : त्यागी जी जरा समाप्ति की तरफ चलिये ।

श्री ओउम् प्रकाश त्यागी : मैं जब बोलने खड़ा होता हूं तभी समाप्ति की तरफ का ध्यान आता है, पहले से नहीं आता ।

झा कमीशन की नियुक्ति सरकार ने की और झा कमीशन बड़ी योग्यता के अनुसार विद्वान लोगों का बनाया गया । कमीशन ने आपके पास सुझाव भेजे हैं । उनके सुझाव हैं कि यह पुस्तकालय केन्द्रीय सरकार के अन्तर्गत हो, (2) इसकी ऐतिहासिक पृष्ठभूमि समाप्त नहीं होनी चाहिये, (3) यह केन्द्रीय शिक्षा विभाग का एक अंग हो, और सलाहकार समिति के स्थान पर प्रबंध समिति हो, (4) पुस्तकालय का एक डायरेक्टर हो जिसका पद एक विश्वविद्यालय के उपकुलपति के समान हो ।

सरकार ने केवल डायरेक्टर के संबंध में दिया गया सुझाव माना है और जितनी सिफारिशें की हैं उन सब को रद्दी की टोकरी में फेंक दिया है । मैं जानना चाहता हूं आपने ऐसा क्यों किया ? झा कमीशन की सिफारिशों को सरकार को मानने में क्या आपत्ति थी ? अगर सरकार अपने ऊपर सीधा उत्तरदायित्व रखती तो इसमें सरकार की क्या आपत्ति थी ?

दूसरा सवाल मैं बोर्ड के कर्मचारियों के बारे में कहना चाहता हूं । इस विधेयक के अनुसार राष्ट्रीय पुस्तकालय के तमाम कर्मचारी, जो कि पहले सरकारी कर्मचारी माने जाते थे और उनको उसी प्रकार से सुविधाएं दी जाती थीं, अब बोर्ड के कर्मचारी माने जाएंगे और उनकी बहुत सी सुविधाओं की हानि पहुंचेगी । मैं चाहता हूं इस विधेयक में, उनकी सुरक्षा और उनकी तमाम सुविधाएं जो उनको मिलती रहीं, इन बातों को आपको रखना चाहिये क्योंकि ये कर्मचारी ही आपकी तमाम लाइब्रेरी की सफलता के मूलाधार हैं ।

आपने इस पुस्तकालय को जिस प्रकार से एक उद्योग की दृष्टि से देखा है उसी प्रकार से आपने इस विधेयक को पेश करने की चेष्टा की है, ऐसा मैं समझता हूं । अगर इसे एक राष्ट्रीय निर्माण की आधारशिला मान कर रखते तो ज्यादा अच्छा था । उदाहरण के तौर पर मैं कहना चाहता हूं कि आपका कर्मचारियों से कोई संबंध नहीं है । मैं लाइब्रेरी में रोज जाता हूं और वहां के कर्मचारियों से बातचीत होती है । आपने पे-कमीशन भी बैठाया था । उसके अनुसार बड़े-बड़े आफिसरों की तनख्वाहें तो बढ़ गई लेकिन जो फोर्थ क्लास के कर्मचारी हैं चाहे वह लाइब्रेरी के हों या दूसरी जगह के, उनकी तनख्वाहें नहीं बढ़ी । वे बेचारे तमाशा देखते रहे । इसलिये मेरा निवेदन है कि लाइब्रेरी के कर्मचारियों की आप उपेक्षा न करें । उनके लिये सहानुभूति के साथ आप विचार करें । अन्त में सुझाव के रूप में एक बात और कहना चाहता हूं । आज हमारे देश के अन्दर इस प्रकार के जितने भी पुस्तकालय हैं, मैं चाहता हूं

[श्री ओइम प्रकाश त्यागी]

कि उनको केन्द्र का विषय बनाया जाय और देश के अन्दर सिर्फ एक ही राष्ट्रीय पुस्तकालय न कायम करके प्रत्येक प्रान्त में और प्रत्येक क्षेत्र में नेशनल लायब्रेरीज की स्थापना की जानी चाहिए ताकि प्रत्येक प्रान्त और क्षेत्र के लोग इनसे लाभ उठा सकें । आज-कल कलकत्ते में जो लायब्रेरी है उसका लाभ गुजरात का आदमी आसानी से नहीं उठा सकता है । इसलिए मैं चाहता हूं कि प्रान्तीय स्तर पर और क्षेत्रीय स्तर पर इस प्रकार की नेशनल लायब्रेरीज की स्थापना की जानी चाहिए ।

इसके साथ-साथ मैं यह भी चाहता हूं कि हमारे देश में जो इस प्रकार की लायब्रेरीज हैं उनको अनुसंधान का केन्द्र बनाया जाना चाहिए । शिक्षा के क्षेत्र में इस प्रकार की व्यवस्था की जानी चाहिए कि ये पुस्तकालय हमारे देश में अनुसंधान का केन्द्र बन जायें । मेरा यह भी सुझाव है कि इन पुस्तकालयों में अमूल्य ग्रन्थों का संग्रह भी किया जाना चाहिए और हमारे देश में जितनी भी पुस्तकें छपती हैं उनका संग्रह भी नेशनल लायब्रेरी में होना चाहिए । मैं चाहता हूं कि आप कानून में इस प्रकार का प्रावधान कर सकते हैं जिससे यह अनिवार्य हो जाये कि जो भी पुस्तक देश के अन्दर छपे उसको निश्चित रूप से नेशनल लायब्रेरी के पास भेजा जाये । पिछली बार जब मैं लन्दन गया तो मुझे यह देखकर आश्चर्य हुआ कि भारतवर्ष में जितनी भी पुस्तकें छपती हैं उनकी प्रतियां मुझे वहां देखने को मिलीं । मुझे बताया गया है कि हमारे देश के बहुत से इस प्रकार के ग्रन्थ वहां पर उपलब्ध हैं जो हमारे देश में उपलब्ध नहीं हैं । यह भी बताया गया कि जब हमारा देश गुलाम था तो उस वक्त बहुत से विदेशी लोग हमारे देश की हस्तलिखित पुस्तकों को अपने देश में ले गये । वहां पर इस प्रकार की पुस्तकों के संग्रह भी प्राप्त हैं । मैं चाहता हूं कि हमारी सरकार उन देशों की सरकारों से इस संबंध में सम्पर्क स्थापित करे और उन ग्रन्थों को यदि प्राप्त नहीं भी किया जा सकता है तो कम से कम उनकी फोटो-कापियां अवश्य प्राप्त की जानी चाहिएं और हमारे देश की नेशनल लायब्रेरी में इस प्रकार की पुस्तकें उपलब्ध होनी चाहिएं । फ्रांस, जर्मनी आदि जिस भी देश में इस प्रकार की पुस्तकें हैं उनको प्राप्त किया जाना चाहिए । ये ग्रन्थ हमारे देश की अमूल्य निधि हैं जिनका मूल्य आंका नहीं जा सकता है । कुछ रोज पहले आपने समाचार पढ़ा होगा कि हमारे देश की एक मूर्ति चोरी से अमेरिका ले जाई गई जहां पर उसका लाखों रुपयों में मूल्य आंका गया । विदेशियों की दृष्टि में जब हमारी वस्तुओं का इतना मूल्य है तो कोई कारण नहीं है कि हमारे लिए ये अमूल्य ग्रन्थ उपलब्ध न हों और हमें इनके महत्व को समझना चाहिए । इस प्रकार के जो अमूल्य ग्रन्थ विदेशों में पड़े हुए हैं, कम से कम उनकी फोटो-स्टेट कापी हमें अवश्य मंगानी चाहिए। फ्रान्स, जर्मनी और इंगलैण्ड में जिस भी विद्वान के पास या पुस्तकालयों में इस प्रकार के ग्रन्थ हों उनको हमें अपनी ऐम्बेसीज के जरिए अवश्य प्राप्त करना चाहिए । इन शब्दों के साथ मैं आपको बहुत धन्यवाद देता हूं ।

SHRI KHURSHED ALAM KHAN (Delhi) : Mr. Vice-Chairman, Sir, I rise to .support the National Library Bill, 1976. At the outset, I would like to say that there is hardly any justification to import politics in such a simple Bill. It appears that the Joint Select Committee, to which this Bill was referred, have made studies in depth and really made some very useful contribution. As stated by the hon. Minister, one of the most significant changes that the Committee have recommended is about the broad-based Board and qualifications laid down for the members of this Board.

Sir, 1 would like to mention here that this institution is our national heritage and, therefore, it will be necessary for us to watch this experiment of change of administrative set-up very carefully. Besides, I would also like to suggest that it has to be ensured that there is no conflict or difference of opinion between the Board and the Executive Committee.

Sir, so far this national institution of importance was being run as a department of the Ministry of Education, and now this new experiment is being made. When this new experiment is being made, it is also necessary that it should be watched very carefully in the next few years or in the next few months and to see that what is needed or what improvement is

needed or what changes are necessary, should be brought about without any delay j or hesitation.

Sir, some very significant changes have been proposed to be introduced and surely these significant changes will have a better effect on the management, administration and upkeep of this national institution. It was heartening to know, as stated by the hon. Minister that the Government was committed to build up a library movement in the country and ways and means should be explored to see that this library movement is really built up and built up soon. No doubt, the libraries were the State subject. But surely we cannot allow this precious national heritage to go uncared for on the plea of its being a State subject. I would suggest that as we have recently enacted a legislation for the urban land ceiling, something similar can be done about the libraries also and it would not be difficult to get the concurrence of the State Governments.

Sir, some valuable libraries having rare books and manuscripts are still owned by individuals or families in various Stales. Something has *to be* done at least to (ind out where they are and a list of the books and manuscripts has to be obtained so that we are able to keep an eye on them and this valuable heritage is not destroyed or sold out or given away. For instance, I would like tb say about the place from which I come. It is Kaimganj. Although the hon. Minister believes in the strength of our arm and, to some extent, in the skill of our sword, but he has a little doubt about our intellect. I must assure him thai there are often bright spots and bright spark he should not have any doubt abou! that. Anyway, there are very good libraries and these libraries are being wasted. The books are being sold out and destroyed because there are no arrangements for preservation.

PROF. S. NURUL HASAN : The hon Member should not attempt to complete with the Chair.

SHRl KHURSKKD ALAM KHAN : If the hon. Minister has changed his views, I appreciate it. I was speaking about these two libraries in Kaimganj. Really, they are very good libraries. Something must be about them. Well, we can appreciate the limitation of the Education Ministry to do much about the libraries in the States. But ds the Urban Land Ceiling Bill has been enacted recently by obtaining the concurrence of the various State Governments, I am sure it would be possible to get thr concurrence of the State Governments in this respect also if the hon. Minister uses his good offices.

Sir, in recent \ ears, the Education Ministry has taken much initiative to improve the condition of very valuable and good libraries in U.P. I suppose something similar must be done for Khudabaksh library for instance. There is no need for a legislation for Khudabaksh library. But surely it needs a better building, better equipment and better preservation arrangements.

PROF. S. NURUL HASAN : There is already a Central legislation for Khudabaksh library.

SHRI KHURSHED ALAM KHAN : Still, I can suggest that it needs expansion. It needs more space and it needs more investment. This is a very valuable library.

Now, Sir there is another library in the Union Territory of Delhi, and that is the library of the lamia Millia, and I would just mention one thing about it. Recently, the Vice-Chancellor of the Al-Azhr University of Egypt visited this library. This university is more than one thousand years old. He said that there were two books in Arabic in the Jamia Millia library which they did not have in their own library. But it is really a matter of regard that we have no means of preserving these books. And if they remain in the present state, I am sure, within a few years, these books will completely be destroyed or eaten away by moths. Sir, it is earnestly hoped that the new administrative set-up will put an end to the malpractices which are attributed to the past administration of the

[Shri Khurshed Alam Khanl National Library, and it is hoped that this sort of disputes or this sort of malpractices will not be allowed in future. 1 would also hope that in future, this institution of national importance will be a great seat and centre of research and study and scholars will be attracted from all over the country, from far and near. More facilities should be provided foi" the scholars both for their study and for the duration of their stay in Calcutta.

Sir, we are glad to. note that in the Fifth Plan an amount of Rs. 417 lakhs has been provided for this library, and the allocation for the current year is stated to be Rs. 64 lakhs. This is as it should be. But one thing which is disturbing us is that the hon. Minister ha.s almost laid down that the Library administration will get a tailorcut budget. I suppose they should ' have moie flexibility, they should have more liberty to formulate their own budget and submit their own budget for approval. Sir, we are quite cohvlnced-perhaps, Tyagiji was not convinced—that the Government is not attempting to disown its responsibility in regard to the affairs of this Librarv. However, ihe functioning of the new set-up, as 1 said earlier, needs a close watch for some time. As it is a new experiment, and if this experiment is successful. 1 am sure, the hon. Minister would like to make a similar experiment in respect of the National Museum at Delhi. Sir, the hon. Minister has given an assurance in the other House that due consideration will be given to the suggestion of setting up a research wing, specially for the conservation of manuscripts in this Library. This is a good suggestion. But I would also like to suggest that there should be a provision for a short duration training for librarians of other libraries who could come there and spend some time and get the benefit of the experience of this Library. I am sure this will be beneficial to a number of libraries.

Before concluding, I have a suggestion to make. And if that suggestion is accepted, I am sure not the present generation but the future generations will also be very grateful to the hon. Minister, and the suggestion is that such books which preach hatred, which preach dis-unity. should not find a place in*any of our libraries, including this National Library, even if such books are sent as complimentary copies For instance, I would like to mention that 'A Bunch of Thoughts' should not be kept in any national library because it is not going to do any good to us or to our future generation.

AN HON. MEMBER : Who has written that book?

SHRI SHRIKANT VERMA : That is by the late Golwalkar.

SHRI KHURSHED ALAM KHAN : Similarly, I would suggest that one book by name, 'The Indianisation of Muslims'. is not the type of book which should find a place in any good library. The hon. Minister himself is a historian. The book of the so-called historian, Mr. Oak. should not find a place in any libraries like this.

With these few suggestions, Sir. I once again support the Bill.

SHRl JANARDHANA REDDY (Andhra Pradesh) : Sir, 1 stand to support this Bill which the hon. Minister has brought forward. Of course, this is a Bill constituting the National Library management and giving an autonomous status to this institution. 1 particularly welcome this aspect of the Bill. Besides, the President of India being the Visitor of this institution, the status of this institution has gone up. 1 congratulate the Minister on his efforts to bring slowly one by one into the fold of his Ministry these libraries by co»s-tituting them into autonomous bodies. The other day he had the Rampur Raza Library declared as a national monument and a body has been constituted to govern it. In that connection, if the Minister remembers well, 1 had suggested that there were so many libraries of that nature in the country which could also be covered. He himself had admitted that there was the Saraswati Library in Tanjore. Actually there was a dispute then, 1 believe, with regard to the management there. Now, 1 think, the

matter is settled and I think he can go ahead with that now. Similarly, there is the Rajamundry library in Andhra Pradesh and there are so many other libraries. I feel that all these libraries should not only be built up and autonomous status given to them but I would suggest that he should give a fillip to the national library movement itself. I feel that there should be a body at the national level to go often into these aspects and suggest now and then to the Ministry which library can bo declared as an autonomous body and what type of a committee should be constituted to govern that library.

Sir, the library movement in this countiy, or, for that matter, in any other country, is an essential thing. As Tagore once said: I would prefer to be in hell rather than in heaven provided I am given a book to read. That is a great saying. Sir, these libraries should be developed in a proper way. - Sir, the loint Committee suggested so many things which our Minister was able to incorporate. The main thing which our friend was just now saying is that they have provided only Rs. 470 lakhs. I know the Education Ministry is suffering for lack of funds. Yet the main thing is the libraries. Our hon. Minister knows the importance of libraries and they should get priority. 1 feel that the Government should be more generous and they should provide more funds for these libraries.

Sir, though I did not get into that library, I came to know that there are valuable manuscripts in that library, so many valuable books are there but tbe present library suffers from the lack of modern facilities to preserve them. The funds which the Ministry has provided now may not be sufficient even to take care of the present system. So, it is very essential that this library should get more funds to create model facilities and preservation facilities for the great works that are available in that library.

I feel, Sir, that it would not be out of place to mention that there are so many books of this country preserved in the London Library, which have yet to come to this country. Recently I attended a conference in the Sri Venkateshwara University. Our Minister was also there and we mentioned about it. Mr. C. P. Brown an Englishman, has contributed much to the Telegu literature and his works are not available in this country.

They are there preserved in the London library. Funds are not available with the university to get microscopic films of these works so that they may be published in this country. Similarly, (here may be so many other things which T ant not able to quote here,. What I would suggest, Sir, is this that this Ministry should form a body at the national avel to take care of this kind of thiugs and assist the State Governments or the universities. Not merely the U.G.C. but these bodies could also help to get these books microfilmed or whatever it may be if they want to get back our literature and get back our works.

Sir, till now, I happen to see the taking over of the libraries that great people built up previously and tried to preserve them and improve their standard. 1 would like to know from the Minister the specific action which the Government of India is taking to build up new libraries which can be treated as national monuments in certain places. The present libraries are located at places where there are some generous people who have built them up with their own funds, by their own interest and such libraries are located here and there. But the country needs national libraries of that nature throughout, especially at places where educated people are there, I mean, the places where universities are located and other similar places so that the people can go and take advantage of these libraries. We should provide such libraries so tbat the research scholars could go and make a study there, so that other eminent scholars could go and make use of these libraries. It is high time that this Ministry thought about this.

As our friends said, though it is a State subject, we should not leave it like that. We are helping the States in so many other respects. Let this aspect also be considered by the Ministry and help given to the States to build un libraries of the national stature.

[Shri Janardhana Reddy]

With these words. Sir, I support the Bill and request the hon. Minister to consider my suggestion of building up a national body to go into all these aspects.

Thank you.

श्री विश्वम्भर नाथ पांडे (नाम निर्देशित): मान्यवर, मैं उन दलीलों को दोहराना नहीं चाहता कि जो मुझ से पहले मुकररों ने कहीं हैं । मैं कुछ थोड़ी सी बातें आप के माध्य से माननीय शिक्षा मंत्री जी के ध्यान में लाना चाहता हूं । उन्होंने अपने बयान में यह कहा कि नेशनल लाइब्रेरी और नेशनल आर्काइव्ज, इन दोनों का गहरा ताल्लुक है और यह दोनों साथ-साथ एक दूसरे की पूर्ति करेंगे । मैं उन का ध्यान दिलाना चाहूंगा एशियाटिक सोसाइटी, कलकत्ता और बंबई की तरफ । बंबई में जो एशियाटिक सोसाइटी है उस की हालत बड़ी बदतर है और अगर उस को तत्काल कोई मदद नहीं मिलती तो बहुत सी रेयर मैनुस्क्रिप्ट्स की क्षति हो सकती है । एशियाटिक सोसाइटी के फाउंडेशन की भी एक कहानी है । टीपू सुल्तान के पुस्तकालय में करीब 50 हजार मैनुस्क्रिप्ट्स थीं । जब श्री रंगपट्टम की लूट हुई तो वह सारी किताबें कलकत्ता लायी गयी और कलकत्ता ला कर डा० थीबो को उन का लाइब्रेरियन मुकर्रर किया गया कि वह उन की देखभाल करें । डा० थीबो जब रिटायर होकर चले गये तो डा० एच०एच० विल्सन उस लाइब्रेरी के इंचार्ज बनाये गये । जब एच०एच० विल्सन ने किताबों का चार्ज लिया तो मालूम हुआ कि किताबों की जिल्दें अपनी जगह हैं, लेकिन अन्दर जो मैनुस्क्रिप्ट है उसकी जगह खाली कोरे कागज हैं और सारी मैनुस्क्रिप्ट्स, जो बेहद कीमती थीं वह सबकी सब डाक्टर की थीं । जर्मनी ले गये । मुझे मालूम नहीं क्या हश्र हुआ उन मैनुस्क्रिप्ट्स का और कोई रिपोर्ट उसके बाद इस तरह की नहीं हैं जो हमको यह बताये कि उन मैनुस्क्रिप्ट्स का क्या हुआ जो डा० थीबो यहां से जर्मनी ले गये थे । उन किताबों को मैंने देखा लेनिनग्राड में जो यहां से जैन व्यापारियों ने जार निकोलस को जाकर प्रेजेन्ट की थीं । उनकी संख्या करीब 4000 थी । उनमें से थोड़ी किताबें वहां पर मौजूद हैं । अब सवाल आता है कि बाकी किताबों का क्या हुआ ? ताशकन्द में अबू रैहमान इंस्टीट्यूट में डा० अज़ीमा जानेवा से बातें हुई । उन्होंने बताया कि किसी जमाने में यहां मणिभद्र सूरि और दूसरे मुनि लोग आये थे । उन्होंने जैन फिलासफी की किताबों का तुर्की जुबान में तर्जुमा किया । उनकी प्रतियां यहां हैं । लेकिन हम चाहते हैं कि असली किताबें कहां हैं उनका पता चले । लेकिन अब तक उन किताबों का पता नहीं चल सका । यहां बहुत सी किताबों की चर्चा हुई है । लेकिन मैं कहना चाहूंगा कि हमारे यहां मन्दिरों में, जैन मन्दिरों में, हिन्दू मन्दिरों में बेशुमार किताबें, हस्तलिखित ग्रन्थ जो पांचवीं सदी से लेकर बहुत अरसे तक 10वीं, 11वीं शताब्दी तक की उन मन्दिरों के तहखानों में बन्द पड़ी हैं । कभी उनकी पूजा हो जाती है, कभी उनकी आरती उतार ली जाती है, कभी उनको धूप भी दिखा दी जाती है, लेकिन उन किताबों का न तो कोई कैटैलाग है, न उनके प्रिजर्वेशन का कोई इंतजाम है । कोई न कोई कानून ऐसा होना चाहिए जिससे कि ये किताबें तहखानों से निकलकर लोगों के इस्तेमाल में आ सकें, काम में आ सकें ।

अध्यक्ष महोदय, इस तरह की और भी बहुत सी तजवीजें हैं । मैं चाहता था कि जिस तरह से आज पूना युनिवर्सिटी में जो वैदिक रिसर्च का काम हो रहा है और एक मुस्तकद, अथारिटेटिव ऐडीशन ऋग्वेद का प्रकाशित करने की बात है और उस सिलसिले में वहां काम हो रहा है बड़ौदा युनिवर्सिटी में ओरियंटल डिपार्टमेंट में बाल्मीकी रामायण की कई प्रतियां जो मलाया, तिब्बत, जावा से वहां लाई गई और लाकर उनसे एक मुस्तनद बाल्मीकि रामायण का ऐडीशन निकालने की कोशिश चल रही है, मैंने देखा लेनिनग्राड में ओरियंटल इंस्टीट्यूट महाभारत का अथारिटेटिव ऐडीशन तैयार कर रहा है, उनमें से कई पर्वों के अनुवाद रूसी भाषा में उन्होंने किये हैं और वही काम ओरियंटल रिसर्च इंस्टीट्यूट बाल्मीकि रामायण के लिए काफी खोज और छानबीन के साथ कर रहा है और उनको प्रकाश में ला रहा है । हम यह चाहते थे कि इन सारे कामों को एक धागे में पिरोया जाए और रिसर्च का काम एक व्यवस्थित ढंग से किया जाए ।

आपको जानकर हैरानी होगी कि औरंगजेब के अनेकों फरमान हिन्दुस्तान के मन्दिरों में मौजूद हैं । बाला जी के मन्दिर चित्रकूट में, महाकाल का मन्दिर उज्जैन में कामाख्या देवी के मन्दिर गोहाटी

में, आबू और पालिताना के जैन मंदिरों में औरंगजेब के फरमान हैं जिनके जरिये औरंगजेब ने इन तमाम मन्दिरों को जागीरें अता की थीं ठाकुरजी के भोग और पूजा के लिए । औरंगजेब की एक नई तस्वीर इन फरमानों से उभरकर आती है । औरंगजेब को एक हद दरजे के कम्युनल शासक की शक्ल दी गई । मगर ये फरमान औरंगजेब की एक दूसरी ही तस्वीर प्रस्तुत करते हैं । देहरादून में जो गुरु रामराय का गुरुद्वारा है वहां भी औरंगजेब के दिये हुए फरमान हैं जिनके जरिये उसने गुरुद्वारे को जमीन और जागीर अता की है । मैं जिस समय इलाहाबाद म्युनिसिपल कमेटी का चेयरमैन था उस समय एक मुकदमा दाखिल खारिज का मेरे पास आया । वहां एक मन्दिर है सोमेश्वर नाथ महादेव का । इसकी जायदाद के हकदारों में दो फरीक थे । एक कहता था कि इसका मैं हकदार हूं और दूसरा कहता था कि इसका मैं हकदार हूं । जब यह दाखिल खारिज का मुकदमा मेरे पास आया तो मैंने देखा एक फरीक ने औरंगजेब के फरमान मेरे सामने पेश किये जिसमें औरंगजेब ने उस मन्दिर की जागीर के रूप में दो गांव अता किये थे । इन्हें देख कर मन में शक पैदा हुआ । हमें तो यह पता था कि औरंगजेब एक ऐसा व्यक्ति था जो मन्दिरों को तोड़ा करता था । जब वह मन्दिरों को तोड़ा करता था तो उसने मन्दिरों को कैसे जागीरें दे दी ? उस जमाने में डा० सप्रू जिन्दा थे । मैं डा० सप्रू के पास गया । मैंने उनसे कहा कि डाक्टर साहब, देखिये, यह फरमान मुझे फर्जी मालूम होता है । उन्होंने देखा और कहा कि यह फरमान फर्जी नहीं है । यह फरमान असली है । डा० साब ने अपने मुंशी से कहा कि बनारस के जंगम बाड़ी शिव मंदिर के मुकदमे की फाइल लाओ जिसमें इसी तरह का मामला है । उन्होंने मुझे फरमान निकाल कर दिखाये । मैंने देखा उसमें औरंगजेब के दिये हुए फरमान मौजूद थे । आज भी हिन्दुस्तान के मन्दिरों और मस्जिदों में बहुत से फरमान मौजूद हैं जो औरंगजेब के मुताल्लिक बहुत सी गलतफहमियां दूर कर सकते हैं । अगर इन फरमानों को इकट्ठा किया जाए तो बहुत बड़ा काम हमारे यहां हिस्टोरिकल रिसर्च का हो सकेगा । मैं आपसे अर्ज करना चाहता हूं कि अभी हमारा देश एक गरीब है । मैंने देखा कि सोवियत रूस में छोटे-छोटे बच्चों को पढ़ाने के लिये बहुत अच्छी-अच्छी किताबें निकलती हैं । उनकी किताबें एक ही एडीशन में 60 लाख के करीब प्रकाशित होती हैं । वक्त लगेगा । हमारे देश में जैसे-जैसे शिक्षा बढ़ेगी वैसे-वैसे हमारे यहां भी एक बहुत बड़ा सवाल आएगा कि कैसे हम लोगों को किताबें दे सकते हैं । आज तो हम को टैक्स बुक्स देने में भी दिक्कत होती है लेकिन एक मौका आएगा जब हम ये चीजें, इस प्रकार की पुस्तकें लोगों को पढ़ने के लिए दे सकेंगे ।

अध्यक्ष जी, जैसा आपने कहा कि कम से कम वक्त लिया जाए इसलिये आपकी आज्ञा को ध्यान में रखते हुए मैं अपने वक्तव्य को खत्म करता हूं और उम्मीद करता हूं कि माननीय शिक्षा मंत्री इन थोड़ी सी बातों की तरफ अवश्य तवज्जह देंगे ।

SHRi GOVINDRAO RAMCHANDRA MHA1SEK.AR (Maharashtra) : Mr. Vice-Chairman, Sir, I sland to support the Bill. The Bill is very important because it is a legislation in connection with a national institution, an institution which is very important in the fields of education and culture. Because it is connected with the library movement, I hold it as a sacred mission rather than a mnndance profession and. therefore, it is very very important.

Sir, I would not repeat all that that has been said in this House. But I would definitely say that there is a deviation from our normal policy : We have recognised the National Library as equivalent in status to that of a university by providing a statutory autonomous character to it, and thereby also providing the post of Director equivalent to that of a Vice-Chancellor. For the firsl time in this country we are having a library in the name of the National Library of India which we can profess to be an apex institution for the library movement of this country in future.

Sir. 1 know that education and culture are not concurrent subjects, but when they become concurrent subjects we will have before us the ideal of the National Library to define a policy—1 am not seeing a policy of the library movement in this country —

[Shri Govindrao Ramchandra Mhaisekar] and, therefore, I submit to the hon. Minister that there must be a department of library and this department must have a definite library policy so that the department would decide what should be the library policy in this country—beginning at the gram panchayat library level and going through the State Library up to the National Library.

Sir, I very humbly submit that I cannot agree with the suggestion that there must be so many national libraries in this country. There can be only one National Library in this country. There may be regional libraries—I can understand. I would say that to have regional libraries, as a first step there must be regional liaison centres. And these regional liaison centres should act as the liaison centres between the research scholars and the interested readers, with the National Library of India as the apex institution. Sir, there has been a lot of talk about the administration oi this Library. People say bicameral administration is there. I do not agree. The administration is a built-in administration There is the Board. There is the Executive Council. The Board has the final authority It has the policy-making authority. The Executive Council is for the day-to-day administration. The Board has the authority of including outsiders in the Executive Council.

Sir, I have to submit two or three points. Under sub-clause (Hi) of clause 4, Chapter II, the State Governments are to nominate persons on the Board, but no qualifications have been stipulated for these members. I only wish that some qualifications had been mentioned, which would have made these members near and dear to the library movement in this country.

Sir, another suggestion is that under sub-clause 2(e) of clause 20 of Chapter III mention of seminars and symposia has beer made. The disciplines mentioned are history, literature and science. There is ad dititon of the words "and the like". I do nol know why fine arts have been specially exempted. Because there is no special provision in this country for fine arts. I know there are academics. But there are universities for other subjects. There are so many universities which look after literature, which look after natural sciences. I would request that some such provision should be made in the Bill for fine arts also. It should be continued by the stoppage of multiplication of ordering of basically important journals which are very costly. Instead there must be a wing in this Library, which could be called the Service Wing, and the service might be either on payment or *gratis* to the research scholars. Like INSDOC, this Library should act as a service station for reference to the scholars who are doing research work. For this, 1 suggest there should be a Service Wing well equipped, well manned, well organised, well staffed, and with all sorts of modern equipment that are possible.

Sir, I am aware that there is very little time, but again I would insist on only one point and then finish it ofi.

THE VICE-CHAIRMAN (SHRI RANBIR SINGH) : You may send your suggestions to the Minister in writing.

SHRl GOVINDRAO RAMCHANDRA MHAISEKAR : My suggestion is that there is need to have a Department of Library Policy. This would decide upon tbe library policy in the country and would see that the National Library functions very effectively. One thing more which I mentioned, and I may repeat, is regarding authentic references to thi outsiders in connection with the history, literature and culture of this country should be from this library only.

Thank you, Sir.

PROF. S. NURUL HASAN : Sir, I am most grateful to the hon'ble Members for their kind reception and the very constructive suggestions which they have been good enough to make in respect of this Bill. Sir, I do not have a difficult task because of the general support which has | been given. Many valuable suggestions not j directly connected with this Bill have been | made. I can only assure you, Sir, that each

of these suggestions will receive ths most careful consideration by my Ministry and I will try to see that as many suggestions as can be accepted are accepted. Therefore, if I do not refer to those points, I hope I will be forgiven. I will confine myself, because of the shortage of time, to matters directly connected with this Bill.

6.00 p.M.

Sir, the most important point that has been made by every hon. Member or by almost every hon. Member is the need to have a national library movement. As I ventured to state in the other House, this Government, at the highest level, at the level of the Prime Minister herself, is committed to the building up of a system of continuing education. Education, the Prime Minister has repeatedly emphasised, is not something which is to be imparted during school hours or during the school life of an individual; it is something which is essential as a sustaining force of life itself for every individual, be he young or old. Sir, even I should continue to learn something if I have to live. Therefore, this whole process of life-long and continuing education, this whole process of non-formal education, centres round the development of libraries. Therefore, I would like to assure this honourable House that this Government, the Central Government, is deeply committed to the building up of a national library movement in the country. And it is for this purpose that we thought that one of the best ways of commomorating the bicentenary of one of ihe great sons of this country, one who was known to have brought light to this land, Raja Ram Mohan Roy, and of remembering him and commomorating his services to the nation is to start a Raja Ram Mohan Roy Library Foundation in co-operation with the State Governments so that libraries in the small district towns and in the rural areas throughout the countiy can be provided with suitable and appropriate books. Therefore, my submission is that this Government is committed to it but at the same time I would say this : We would not be here if we had not affirmed, or sworn by the Constitution of India, and libraries figure under entry 12 in List II of the Seventh Schedule of the Constitution. Therefore, I would respectfully submit that this House has no jurisdiction to legislate for the entire country in respect of libraries. Hence, the Bill cannot be a National Library Movement Bill : it can be for the governance of this particular library.

A very valuable suggestion has been made that we should take care to ensure, to look after, the old manuscripts and records. Sir, the Indian Historical Records Commission has taken the initiative in setting up what are called the Regional Records Survey Committees consisting of distinguished scholars and intellectuals of each of the regions to make a survey of whatever important historical records there are in the country to prepare a list or what we call a National Register of such records so that at least they can be preserved'. Sir, this House along with the other House has already passed the Antiquities and Arts Treasure Act under which all manuscripts which are more than 75 years old have to be registered and photographic copies have to be submitted. This is one of the ways by which, it is hoped, that not only will the valuable cultural heritage of the country be preserved and maintained within the country but also it wiH be possible to have a suitable and appropriate list of our cultural heritage and of our treasures. Sir, I would like to make a reference to a point that was raised by some hon. Members here and which was raised before the Joint Committee—I had answered this, but I think I should answer it again—and that is that the Jha Committee had recommended that the Library should be governed by an autonomous board but the autonomy should not be statutory autonomy. Now Sir, I would have loved to have the cake and eat it too, but unfortunately I cannot do it. If there is to be delegation of authority, it can only be delegated by the Parliament of India, not by an executive action of the Government. And this is precisely the purpose for which the Government has come before this hon. House so that the authority may be delegated to a board.

Sir, I have had the privilege, before I had the honour to come to you in my pre-

[Prof. S. Nurul Hasan] stat capacity, io serve in two universities' for 29 years. I claim to belong to the community to which a reference was made by the hon. Member whose minute was read out, namely, Shri Samar Guna. Sir, we were proud of the fact that we were not Government servants. No dis-respect at all to any Government servant, but an average intellectual is very proud of the lact that he is not a Government servant. Intellectuals are those—I am not referring to it in the other sense—who arc involved in intellectual work. They are very jealous of maintaining their freedom, academii freedom and academic autonomy. Therefore, the entire university system to-day resents being regarded as a part of the Government and wants that there should be autonomy. Sir. this is not a board like a board for a public sector undertaking or for an industry. It is a board of the intellectual type like the board or an executive council, which runs a university or a board of governors which runs an Indian Institute of Technology. Sir, these are among the leading boards, and Government in their wisdom have always seen to it that Ihe terms and conditions of the persons working in Central Universities and in the UTs are comparable, almost entirely comparable, to those of the Government servants. And, in fact, if at all in some respects the terms and conditions are a little more favourable in the autonomous academic institutions, than they are in ihe Government itself. Therefore. Sir, I would like, through you. to assure my hon. friends present here and, through them, to assure the staff ot' the Library, that their interests would *b?* fully safeguarded by this particular Act.

Sir, two or three small points have been raised regarding this Bill wnich I have to mention. Firstly, it was said that the Government is giving away its rights. As 1 said while introducing this Bill, we are not giving away any rights. We remain squarely responsible to Parliament and that is why you will recall, that whenever anything has gone wrong with any institution which is a National or Central institution, the Minister concerned has always answered questions in regard to that. Therefore, Sir, while the responsibility of the Government to this House remains, no one can say that the rametH ba wat tod its hands of it. Ii lias been said that theic is BO qualification for the Members. Sir, if you have a look at it, you will find that the representatives of the Universities, eight scholars of repute, three Librarians and the nominees of the Chairman of the UGC, all these are scholars of repute and I hope that even the State Governments will take due note of the fact that their representatives are going to serve on the Board of the National Library.

Sir, about the question of proxy, I would like to draw your attention to clause 10(3), under which proxy has been permitted in the case of Government servants and there too they can send a proxy provided the person sent is not of a status lower than that of a Deputy Secretary to the Government of India and. therefore, there need be no fears on that ground.

Sir, within the limited means at the command of the Library, all modern facilities have already been provided. 1 would never s; y that this House will be so generous as to give us more money than we can spend or even as much money as we need. 1 hope that the day does not ;ome when the F.ducation Minister gets up here and says, "Please do not give me so much money because ' cannot spend it.". But, Sir, considering the limited funds that Parliament, in its wisdom, votes for me, I do not think that the libraries have been neglected. In any case, the right of Parliament to determine the amount cannot be taken away or cannot be delegated to any Board or any oiher authority.

Again. Sir, it is a question of Library policy. 1 Hould submit that Ihe Library policy cannot be laid down by Government because it is a State subject. How can the creature of Parliament lay down the Library policy for the whole country ?

Sir. I think I have answered all ihe points that have been raised specifically by the honowable Members and I commend the Bill for the consideration of the House,

THE VICE-CHAIRMAN (SHRl RAN-BIR SINGH) : The question is :

'That the Bill to provide for the administration of the National Library and certain other connected matters, as passed by the Lok Sabha, be taken into, consideration."

The motion was adopted,

THE VICE-CHAIRMAN (SHRI RAN-B1R SINGH) : We shall now take up the clause-by-clause consideration of the Bill.

Clauses 2 to 31 *were added to tlie Bill.*

Clause 1, *the Enacting Formula and ihe Title ncre added to the Bill.*

PROF. S. NURUL HASAN : Sir, I beg to move :

That the Bill be passed.

The question was put and the motion was adopted.

MESSAGE FROM THE LOK SABHA

The Constitution Forty-second (Amendment) Bill, 1976

SECRETARY-GENERAL : Sir, J have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha :

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Constitution Forty-second (Amendment) Bill, 1976, which has been passed by the Lok Sabha at its sitting held on the 25th May 1976, in accordance with the provisions of article 368 of the Constitution of Tndia."

Sir, I lay a copy of the Bill on the Table.

THE VICE-CHAIRMAN (SHRl RAN-BIR SINGH) : The House stands adjourned till 11-00 A.M. tomorrow.

The House then adjourned at fifteen minutes past six of the clock till eleven of the clock on Wednesday, the 26th May, 1976.